

**IN THE INCOME TAX APPELLATE TRIBUNAL
PANAJI BENCH, PANAJI**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

I.T.A. Nos. 167 to 169 and 176 &177/PAN/2018
Assessment Years: 2010-11 to 2014-15

The Assistant Commissioner
of Income Tax, Circle 1(1),
Mangaluru

(Appellant)

Vs. M/s Mangalore Refinery
Petrochemicals Ltd., Kuthethoor
PO, Via Katipalla Mangaluru.

[PAN: AAACM 5132A]

(Respondent)

Appellant by : Sh. Jesus Valan Arasu S, (Executive, Finance)
Respondent by: Sh. Ranjan Kumar CIT, DR

Date of Hearing: 31.03.2022

Date of Pronouncement: 31.03.2022

ORDER

Per Bench:

These appeals have been filed by the Revenue against the impugned order dated 20.02.2018 & 27.01.2017 passed by Ld. Commissioner of Income Tax (Appeals), Mangaluru, in respect of the Assessment Years 2010-11 to 2014-15.

2. At the outset, the Id. AR of the assessee has requested for withdrawal of these appeals vide application dated 30.03.2022 stating therein that the assessee has settled the dispute relating to the tax arrears

for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. The Ld. DR has no objection.

4. In view of the above, we accept the request of the assesseees for withdrawal of the appeals.

5. In the result, the appeals filed by the Revenue are dismissed as withdrawn.

Order pronounced in the open court on 31.03.2022.

Sd/-
(Anikesh Banerjee)
Judicial Member

Sd/-
(Dr. M. L. Meena)
Accountant Member

Date: 31.03.2022

Copy of the order forwarded to:

- (1) The Appellant:
- (2) The Respondent:
- (3) The CIT(Appeals)
- (4) The CIT concerned
- (5) The Sr. DR, I.T.A.T

True Copy
By Order